

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

O.A. 588/2005

LUCKNOW, THIS THE 19th DAY OF DECEMBER, 2005.

HON'BL JUSTICE M.A. KHAN VICE CHAIRMAN V.C.
HON'BLE SHRI S.P. ARYA, MEMBER (A)

Rajan Prasad aged about 55 years son of late Satya Narain, 19/971, Indira Nagar, Lucknow.

By Advocate: Sri M.A. Siddiqi

Applicant.

Versus

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The D.R.M., N.E. Railway, Ashok Marg, Lucknow.
3. The D.C.M., N.E. Railway, Lucknow.
4. The Sr. D.C.M., N.E. Railway, Lucknow.

Respondents.

By Advocate: Sri S.P. Singh for Sri C.B. Verma

Order (Oral)

HON'BL JUSTICE M.A. KHAN VICE CHAIRMAN V.C.

Heard counsel for both the parties.

2. The applicant has filed this Original Application challenging the order dated 15.12.1997 passed by the respondents whereby on a departmental proceedings penalty of withholding of 35 months increments has been imposed on him. Copy of the order of punishment has not been filed. It is alleged that the copy of the order dated 15.12.97 has not been served on the applicant.
3. Notice of the O.A. has already been given to the respondents. They are represented by a counsel but formal counter reply has not been filed by them. At the time of hearing it was suggested and it has been agreed by the counsel for the parties that direction be given to the respondents that respondents will supply a copy of the order dated 15.12.97, impugned in the O.A., to the applicant within 4 weeks from the date of receipt of this order and it will be open to the applicant to seek redressal of his grievance against the order dated 15.12.97 in accordance with law. The

Manohar Singh

-2-

respondents may also raise objections against the remedy sought as are available in law. Order accordingly.

4. O.A. stands disposed of in terms of the above directions. No order as to costs.

25/3/6
(S.P. ARYA)
Member (A)

M.A. Khan
(M.A. KHAN)
Vice Chairman

HLS/-